

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 211
IB-1782/ND/2019

IN THE MATTER OF:

**M/s. Sameta Metal Pro. Pvt. Ltd.
Vs.**

...PETITIONER

M/s. Win-Holt India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 01.07.2021
(Virtual Hearing)**

Coram:

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)**

For the Resolution Professional

:Ms. Sabhya Jain, Advocate.

ORDER

Heard the submissions made by the learned counsel for the Resolution Professional. The counsel for the Resolution Professional has submitted that the proposal of CoC for early liquidation application has been moved. The counsel is directed to take with the Registry and get the application listed for hearing. The matter to now posted to **26th of July 2021.**

-sd-

**(Narender Kumar Bhola)
Member (T)**

-sd-

**(P.S.N. Prasad)
Member (J)**

(Anjula)